HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 07/2016/ R&S

Dated, Ranchi the 29^{+k} , June, 2016

In exercise of powers vested in Hon'ble the Chief Justice under section 5 (1) of 'The Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015', Hon'ble the Chief Justice has been pleased to constitute Commercial Appellate Division in High Court of Jharkhand to deal with appeal(s) from the order(s)/judgment(s) passed by the Commercial Courts.

By Order,

Registrar General

Dated 29th Jyne, 2016

2294-2509 Memo No. ____/R&S

Copy forwarded to:-

- 1. The Chief Secretary, Government of Jharkhand, Ranchi.
- 2. The Principal Secretary, Department of Personnel, Administrative Reforms and Rajbhasha, Government of Jharkhand, Ranchi.
- 3. The Principal Secretary-cum-Legal Remembrancer, Law (Judicial)
 Department, Government of Jharkhand, Ranchi.
- 4. The Advocate General, Government of Jharkhand, Ranchi.
- 5. The Secretary General, Supreme Court of India.
- 6. The Secretary, Bar Council of India.
- 7. All Principal District & Sessions Judges including Judicial Commissioner, Ranchi.
- 8. The Accountant General Jharkhand, Ranchi.
- 9. All the Deputy Commissioners/Superintendent of Police of the State of Jharkhand.
- 10. The Registrar Generals of all the High Courts.
- 11. All the Registry Members, High Court of Jharkhand, Ranchi including the Joint Registrar, List & Computer and the Joint Registrar (Judicial).
- 12. The Presidents, Advocate Association/Lawyer's Association/Bar Association, Ranchi.
- 13. All the Secretaries to Hon'ble Judges, High Court of Jharkhand, Ranchi.
- 14. All the Court Masters, High Court of Jharkhand, Ranchi.
- 15. All the Section Officers/Stamp Reporter/Oath Commissioner, High Court of Jharkhand, Ranchi,

..... for information and needful, and

16. The Central Project Coordinator/I/c., N.I.C. Cell, High Court of Jharkhand, Ranchi for uploading the aforesaid Notification in the official website of the Court.

Registrar General